

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 248 OF 2018**

**Dated : 12<sup>th</sup> February, 2019**

**Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon' ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Abhijeet Ferrotech Limited** ..... **Appellant(s)**  
**Versus**  
**Andhra Pradesh Electricity Regulatory Commission & Anr.** ..... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh  
Mr. Nishant Kumar  
Ms. Soumya Singh

Counsel for the Respondent (s) : Mr. Nishant Sharma for R-2

**ORDER**

The learned counsel, Mr. Nishant Sharma, accept notice on behalf of the second Respondent.

First Respondent, though served, is unrepresented.

The counsel for the second Respondent prays for six weeks time to file his reply.

The counsel for the Appellant is also prays for four weeks time to file rejoinder to the reply to be filed by the counsel for the second Respondent.

Submissions of the counsel for the second Respondent and the Appellant, as stated supra, are placed on record.

The counsel for the second Respondent is permitted to file his reply on or before 26.03.2019, after duly serving copy of the same to the counsel for the Appellant.

The counsel for the Appellant is also permitted to file rejoinder to the reply to be filed by the counsel for the second Respondent on or before 23.04.2019, after duly serving copy of the same to the counsel for the second Respondent.

List the matter on **29.04.2019**, as agreed by the counsel for the Appellant and the second Respondent.

**(Ravindra Kumar Verma)**  
**Technical Member**

vt/ss

**(Justice N.K. Patil)**  
**Judicial Member**